

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6863
ANSWERED ON:07.05.2010
CHILDREN HOMES
Kumar Shri P.;Ramasubbu Shri S.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether a large number of children mostly minor girls from north- eastern States found living in a squalid condition were rescued from homes run by some religious persons in Tamil Nadu;
- (b) if so, the details thereof;
- (c) whether the Government has directed the National Commission for Protection of Child Rights (NCPCR) to carry out probe in this regard;
- (d) if so, the details thereof along with the action taken by the Government to punish the guilty and to protect the children from trafficking;
- (e) whether a large number of children homes are not registered with the Government in the country; and
- (f) if so, the action taken by the Government against such homes?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a)&(b): Seventy six boys from Assam and Manipur in the age group of 6 to 14 years have been rescued from 'Betesta Blessing Home' at Kuzhithurai, Kanyakumari District, Tamil Nadu on 23.01.2010 after they were found in squalid conditions in the Home.

Also, twenty two children from Manipur, which included 11 girls, were rescued in Chennai on 21.01.2010 after they were found in squalid conditions in a house at Sholinganallur and in "Reach Children Home" at Mogappair.

(c): Hon' ble Supreme Court of India has directed NCPCR on 31.03.2010 to carry out an inquiry into the matter.

(d): The children in Tamil Nadu have been rescued and restored to their parents and guardians in Assam and Manipur. Action has also been taken by the Tamil Nadu Police against the accused persons.

(e)&(f): A large number of children's homes are not registered with Government although Section 34 (3) of the Juvenile Justice (Care and Protection of children Act, 2000 makes registration mandatory. The State Government of Tamil Nadu has initiated a compulsory registration drive under this Section.